

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No.183 of 1996

Monday, this the 12th day of February, 1996

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR P V VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

V. Selvaraj, S/o N. Varadappan,
Diesel Assistant, Erode,
Southern Railway.
Residing at : Valluvar Theru,
Cross No.III,
Near State Bank of India, Erode.

.. Applicant

By Advocate Mr K M Anthru.

Vs

1 Union of India through
the General Manager,
Southern Railway, Headquarters Office,
Park Town P.O., Madras- 3.

2 The Divisional Personnel Officer,
Southern Railway,
Palghat Division, Palghat.

3 The Chief Personnel Officer,
Southern Railway, Headquarters Office,
Park Town P.O., Madras -3. .. Respondents

By Advocate Mr T.P.M. Ibrahim Khan.

The application having been heard on 12th February 1996,
the Tribunal on the same day delivered the following :

O R D E R

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Applicant seeks a declaration that his pay is
liable to be fixed on repatriation in the running
cadre with effect from 27.4.1993 as if he had continued
in the post/scale of Fireman-II. Consequential benefits
are also prayed for.

2 We find that A-4 representation made by the applicant in this behalf is pending consideration before second respondent. Second respondent will consider the same and pass appropriate orders thereon within three months from today.

3 Application is disposed of as aforesaid.
No costs.

Dated the 12th February, 1996.

P V Venkatakrishnan
P V VENKATAKRISHNAN

ADMINISTRATIVE MEMBER

Hankaranan

CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

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LIST OF ANNEXURE

1. Annexure A-4: A true copy of the representation dated 23.3.95 submitted by the applicant to the second respondent.

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